

Delhi Transport Corporation head-quarter have been suspended for mis-appropriating Rs. 23,000;

(b) if so, details thereof; and

(c) steps taken to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESARI): (a) Yes, Sir, three persons including an Assistant Cashier from the same depot have been placed under suspension on the grounds of negligence and dereliction of duty.

(b) Preliminary enquiries have revealed that an Assistant Cashier who was on duty in the night of 26th/27th September, 1982, left the cash room for sometime and the theft was detected on his return. A report has been lodged with the Police Authorities and detailed departmental enquiries are in progress.

(c) A departmental enquiry by the Additional General Manager (Vigilance) into this incident has commenced. Security arrangement have been strengthened in the units where cash sections operate throughout the night.

घाटोरिक्षाओं / मेटाडोरों के आवेदन हेतु उम्मीदवारी का चयन

4004. श्री हीराचन्द्र शर्मा परमार : क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली परिवहन निदेशालय द्वारा घाटोरिक्षाओं / मेटाडोरों के आवंटन हेतु चुने गये उन हरिजन उम्मीदवारों की संख्या कितनी है जिनके जाति-प्रमाण पत्र 7 दिसम्बर, 1981 के पश्चात् जारी किए गए थे ;

(ख) क्या आवेदन पत्र प्राप्त करने की अन्तिम तारीख दो बार बढ़ाई गयी थी

और अधिकांश मेटाडोर / घाटोरिक्षा केवल उन उम्मीदवारों को आवंटित किए गए थे जिनके जाति-प्रमाणपत्र 7 दिसम्बर, 1981 के पश्चात् जारी किए गए थे ;

(ग) यदि हां, तो इसके क्या कारण हैं ; और

(घ) आवेदन पत्र प्राप्त करने की अन्तिम तारीख को दो बार बढ़ाने के क्या कारण हैं ?

नौबहन और परिवहन मंत्रालय में राज्य मंत्री (श्री सीता राम केसरी) : (क) चुने गए उम्मीदवारों में से जिनको 7-12-81 के पश्चात् जाति के प्रमाण पत्र जारी किए गए, उनकी संख्या इस प्रकार है :—

माइक्रो मिनी बस 6

घाटो रिक्शा 28

(ख) से (घ). जी, नहीं। आवेदन पत्र प्राप्त करने की तारीख एक बार बढ़ाई गयी थी, दो बार नहीं। अधिकांश मेटाडोर / घाटोरिक्षा उन उम्मीदवारों को जारी किए गए थे जिनके जाति प्रमाणपत्र 7-12-81 से पहले जारी हुए थे।

Physician working in CGHS Unani Dispensary, Sarojini Nagar and Darya Ganj

4005. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Unani physicians working at present in the CGHS Unani Dispensary, Sarojini Nagar, New

Delhi as well as Daryaganj CGHS Unani (Unit Dispensary) Delhi as against the sanctioned strength;

(b) reasons for not filling up the vacant posts and the period for which these posts have been lying vacant; and

(c) steps contemplated to fill up the remaining vacancies and details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The position is as under:

Dispensary/Unit	Posts sanctioned	In position
Sarojini Nagar Dispensary	3	2
Darya Ganj Unit	2	1

(b) and (c). One post has been lying vacant since 20th October, 1978 and the other since 22nd September, 1979 because the U.P.S.C. could not select any candidate for these posts. Steps are being taken to fill the posts.

Stalemate in Delhi University Colleges

4006. DR. A. U. AZMI:

SHRI R. N. RAKESH:

Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that the obstructive role of the University Grants Commission combined with punitive attitude of the Delhi University authorities has forced a stalemate on the University disturbing the studies of the students in the colleges; and

(b) if so, reasons thereof and steps taken by Government to end the stalemate?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b). No, Sir. The present unfortunate disruption in the academic schedule in Delhi University and its colleges is due to a variety of circumstances including the fact that Delhi University and Colleges Karamchari Union has started an agitation from 6-9-1982 and the Delhi University Teachers Association has given a call for strike from 12-10-1982 in support

of their respective demands. Government have appealed to Karamcharis and Teachers to call off their agitation and strike and to extend their co-operation to the University authorities in maintaining academic schedule and finding an appropriate solution to their problems in an atmosphere free from tension and misunderstanding.

International Covenant on Civil and Political Rights

4007. SHRI KRISHAN KUMAR GOYAL:

SHRI GHULAM MOHD. KHAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Human Rights Committee of Lawasia recently held a meeting in the Capital;

(b) if so, the subjects discussed thereat;

(c) the names of countries that signed Article 9 of the International Covenant on Civil and Political Rights providing for compensation for illegal detention;

(d) whether it is a fact that India did not sign Article 9 of the Covenant; and

(e) if so, the reasons therefor?